FIR No. 229/18

Pargat Singh Vs. State

P.S.: Kirti Nagar

U/s: 15/61/85 NDPS Act

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

ASI Sunil Kumar from PS Kirti Nagar

Sh. J.P. Singh, Ld. Counsel for the applicant/accused.

Arguments heard. Put up for orders at 2:00 pm.

ASJ, (SFTC-01) THC(West), Delhi

29.04.2020

At 2:05 pm.

ORDER:-

This is an application seeking interim bail on the ground that mother of the accused is suffering from HIV positive and requires treatment. The brief facts of the case are that on receipt of DD no. 5B dated 24.06.2018 SI Suresh Chand reached near Aata Mill Chowk where he met ASI Satbir and Ct. Naresh and produced accused namely

Pargat Singh along with Car having two bags of Doda Post. Statement of ASI Satbir Singh was recorded. On the complaint of ASI Satbir Singh the present FIR was registered. The case is pending trial.

Ld. Counsel for the accused has argued that mother of the applicant/accused is a HIV Patient and requires treatment for which she has to visit the hospital on quarterly basis and there is nobody to look after the matter.

On the other hand Ld.Addl. PP for the state has opposed the bail application.

I have heard Ld. Counsel for the accused and Ld. Addl. PP for the state.

Ld. Counsel for the accused has placed reliance upon the status report filed by the police officials before the Hon'ble High Court. The perusal of the status report clearly shows that police had categorically stated that medical documents could not be verified as the hospital was shifted to unknown place. A court query was put to the counsel as to what documents were filed by him before the Hon'ble High Court, he submitted that all the documents which have been filed now were filed before the Hon'ble High Court except document at page no. 29.

The perusal of the documents placed on record clearly shows that they are of the same hospital. Thus the medical documents

remained unverified. Moreover, the brother of the applicant is fully competent to look after the mother. The allegations are serious in nature. Hence, I do not find any ground to allow the application. The bail application of the applicant/accused stands dismissed. Copy of the order be given dasti.

(Ankur Jam)

ASJ, (SFTC-01), THC(West), Delhi 29.04.2020

FIR No.: 636/19

Sahil @ Prashant Vs. State

P.S.: Nihal Vihar

U/s: 307/34 IPC, 25/27 Arms Act

29,04,2020

The hearing of the present application took place through CISCO webex meeting App.

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

Sh. Bharat Bagga, Ld. Counsel for the applicant/accused

(Through VC).

This is an application filed on behalf of the accused Sahil @ Prashant. The brief facts of the case are that on 08.09.2019 a call regarding gunshot near Karan Vatika was received in PS Nihal Vihar. ASI Jai Bhagwan reached at the spot and found that injured was taken to SGM hospital. On reaching the hospital he came to know that there are three injured persons. Statement of the injured Deepak Mathur was recorded in which he stated that Narender @ Akhtar along with 4 other co-accused persons namely Sunil, Rahul @ Mota, Sahin Pal and one other unknown person fired at them in order to kill them, so that Rahul Singh should not depose in the court in FIR no. 579/18 P.S. Nihal Vihar. Accused Sahil @

Prashant was arrested in DD no. 18 A dated 17.09.2019. He disclosed about his involvement in the present case and refused to join the TIP proceedings.

Ld. Counsel for the applicant/accused has argued that accused has been falsely implicated in the present case and has no previous record. It is further argued that due to the present prevalent condition in the country accused should be admitted to bail.

On the other hand Ld. Addl. PP has opposed the bail application.

I have heard Ld. Counsel for the applicant/accused and Ld. Addl. PP for the State.

As per the report filed by the IO the vehicle which was used by the accused persons belongs to the brother in law of the accused Sahil @ Prashant, moreover, he had refused to join the TIP Proceedings. The allegations are serious in nature, therefore, at this stage I am not inclined to admit the accused on bail. The application stands dismissed. The copy of this order be sent to the counsel for the accused as well as to the IO through E-mail.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

FIR No. 237/2018

State Vs. Deepak Bisht @ DJ/UD

P.S.: Punjabi Bagh

U/s: 302 IPC R/w 25/54/59 Arms Act.

29,04,2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

Sh. Deepak Sharma, Ld. Counsel for the applicant/accused.

IO in person.

Report on behalf of the IO filed. Arguments on the bail

application heard. Put up for orders at 1:30 pm.

(Ankur Jain)

ASJ, (SFTC-01), TH♥(West), Delhi

29,04,2020

At 1:30 pm.

ORDER:-

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This is an application seeking interim bail. The brief facts of the case are that on the intervening night of 06/07.05.2018 a PCR call was received regarding quarrel which was handed over to SI Vikram Singh who along with Ct. Sunil reached at the spot but had not met any eye witness and came to know that injured has been taken to the hospital, subsequently a information was received from Khetrapal

hospital that one Vijay Deep Singh has been admitted to hospital. Inspector Sanjay Bhatt along with other staff also reached the hospital and found that Vijay Deep has been admitted vide MLC no. 3148/18 in the hospital. He met Tajender Singh who informed that he along with his friends namely Vijay Deep Singh, Puneet Bhatia, Karam Singh, Gagan Deep, Avneesh Singh, Ish Sondh and Harmeet Kaur went to Raftar Restaurant for celebrating the birthday party of Ish Sondh and at about 11:45pm he went to DJ for playing of song of his choice but DJ refused to play it. On this he pushed the laptop of DJ and in turn DJ In the mean time caught his collar and started beating him. Gagandeep, Avneesh and Vijay Deep Singh also came near the DJ console, some staff and bouncers also came there. During quarrel they reached near the kitchen where the accused stabbed Vijay Deep Singh with a knife. On the statement of the eye witness the present FIR was registered. Accused was arrested and at his instance a blood stained knife was recovered from the steel shelf of the kitchen.

Ld. Counsel for the accused has argued that due to the prevailing condition in the country accused should be granted interim bail, moreover, the mother of the applicant is a handicap and widow lady and has suffered a fracture. It is also argued that even on earlier occasion accused was admitted to interim bail and has never mis-used his liberty.

On the other hand Ld. Addl. PP has opposed the bail application.

I have heard Ld. Counsel for the accused and Ld. Addl. PP for the state.

The medical documents so placed on record shows that there is no fresh injury on the mother of the accused which warrants interim bail. The mother of the accused suffered a fracture in the last week of November 2019 and the plaster was removed on 03.01.2020. The interim bail was granted in 2018, on account of death of the father of the accused. The statement of two neighbours have been recorded, wherein it is clearly stated that sister of the applicant/accused is residing in Uttrakhand Enclave, Burari. IO submits that it is near to the house of the accused. The allegations against the accused are serious.

Keeping in view the facts and circumstances of the case, I do not find any ground to admit the accused on interim bail. The application is accordingly dismissed. Copy of the order be given dasti to the counsel for the accused.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

FIR No. 81/2018
Ashish @ Bittu & Ors. Vs. State
P.S. Nihal Vihar
U/s 363/328/376/376D/120B IPC & 6 POCSO Act

29.04.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.

This is an application for rectification of order dated 28.04.2020 passed by this Court.

It is prayed that Section 6 POCSO Act be added in the said order.

Perusal of the order dated 28.04.2020 shows that inadvertently Section 6 POCSO Act could not be mentioned.

Let order dated 28.04.2020 be read as order U/s 363/328/376/376D/120B IPC & 6 POCSO Act.

Copy of the order be sent to Ld. Counsel for accused as well as Jail Superintendent through E-mail. Application is disposed off accordingly.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
29.04.2020

FIR No. 876/2017

State Vs. Sonu @ Dinesh

P.S.: Ranhola

U/s: 302/308/323/148/149/34 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

None for the applicant/accused.

No report has been received from the concerned Police Station.

Let notice be issued to the SHO and report be called for

30.04.2020.

ASJ, (SFTC-01), THC(West), Delhi

29.0µ.2020

FIR No. 78/2020 Kuldeep Vs. State P.S. Ranhola U/s 364A/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. Ajesh Kumar Sharma, Ld. Counsel for accused.

Arguments on the bail application heard.

This is first bail application filed on behalf of accused seeking regular bail. The brief facts of the case are that on the complaint of Pankaj Kumar the present FIR was registered, in which it is stated that his minor son was kidnapped, at around 12:07 PM he received a call from 9065195126 and a sum of Rs. 5 Lacs was demanded but later on kidnappers agreed to take Rs. 1 to 1.5 Lacs. He made call at 100 number. He received another call from accused who called him near DDA Park, Hastal. Police accompanied the complainant in civil dress. In the park he saw his son Sarthak. The moment he saw his son he called him. He saw his neighbour Rahul and one more person after leaving his son running away from the spot.

On his complaint the present FIR was registered. Rahul was



arrested who disclosed the name of co-accused as Kuldeep. Kuldeep was also arrested. Mobile phone and sim was recovered from the possession of Kuldeep which was used to make ransom calls.

Ld. Counsel for accused has argued that applicant is innocent and as such has no role to play in the present case. It is also argued that applicant is in custody since 31.01.2020 therefore he should be admitted to bail.

On the other hand, Ld. Addl. PP for State has opposed bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. PP for State.

Section 364A IPC is punishable with death or with life imprisonment. As per report of the IO, in the present case a sim card and the mobile phone which was used for making of ransom call was recovered from the possession of applicant / accused. The allegations against the accused are serious in nature. No ground is made out to admit the accused on bail at this stage. The application is accordingly dismissed.

Copy of order be given dasti.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

FIR No. 23/18 Ajay & Ors. Vs. State P.S. Hari Nagar U/s 370/506/323 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. Saurabh Singh and Sh. Anand Kumar, Ld. Counsel

for accused.

Report has been filed by the IO. Copy supplied.

No report has been filed by Superintendent Jail. Let fresh report be called.

Ld. Counsel for accused insisted that action should be taken against Jail Superintendent U/s 350 Cr.PC. I am not inclined to issue notice U/s 350 Cr.PC to the jail Superintendent.

Put up on 01.05.2020.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi 29.04.2020

At 1 PM

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for accused.

Report from jail received. Notice to Jail Superintendent need not be issued.

Put up on date fixed i.e. 01.05.2020.

(Ankur Jain) ASJ, (SFTC-01), THC(West), Delhi

FIR No. 281/2013 Jyoti Vs. State P.S. Uttam Nagar U/s 302/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for applicant / accused.

Reply received.

Put up on 01.05.2020 for consideration.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

29.04.2020

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FIR No. 1064/15

State Vs. Rahul @ Ravi & Anr.

P.S.: Punjabi Bagh U/s: 302/34 IPC

29,04,2020

The hearing of the present application took place through CISCO webex meeting App.

Present:

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Sh. Subhash Chouhan, Ld. Addl. PP for State.

IO Pankaj in person.

Sh. Praveen Dabbas, Ld. Counsel for the applicant/accused

(Through V.C.)

IO submits that he had received a copy of the bail application only yesterday, therefore, he could not verify the medical documents. He seeks time to verify the same.

Put up on <u>02.05.2020</u>.

(Ankuf Jain) ASJ, (SFTC-01), THC(West), Delhi 29.04.2020



FIR No. 97/20

State Vs. Pankaj Narang

P.S.: Tilak Nagar U/s: 392/397 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

Sh. Sumit Gaba, Ld. Counsel for the applicant/accused.

No report has been received. Ld. Counsel for the accused/applicant is at liberty to serve the copy of bail application to the concerned SHO/IO.

Put up for consideration on <u>04.05.2020</u>.

04/5

(Ankar Jain) ASJ, (SFTC-01), THC(West), Delhi 29.04.2020

FIR No. 162/2019

State Vs. Vikas @ Andhera

P.S.: Khyala

U/s: 307/34 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

None for the applicant/accused.

No report has been received from the concerned Police Station.

Let notice be issued to the SHO and report be called for

1'search 29.4.20.

<u>04.05.2020.</u>

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi 29.04.2020

FIR No. 621/2015 Rizwan Vs. State P.S. Uttam Nagar U/s 364A/120B/368/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. Mahesh Kumar Patel, Ld. Counsel for accused.

Report filed by IO as well as medical status report received from jail.

Ld. Counsel for accused submits that there is no clarity in the report as to whether the inmate is suffering from hematuria or not. Let positive report be called from Jail Superintendent in this regard.

Put up on 04.05.2020.

(Aukur Jain)

ASJ, (SFTC-01), THC(West), Delhi

Bail Application No. 1010 FIR No. 24/2020 Manoj Paswan Vs. State P.S. Ranhola U/s 376 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for accused.

Reply has not been received. Let reply be called for 11.05.2020.

(Ankur kain)

ASJ, (SFTC-01), TC(West), Delhi

29.04.2020

1/2

FIR No. 334/2019

State Vs. Joginder

P.S.: Rajouri Garden

U/s: 174 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

None for the applicant/accused.

Reply has not been received from the concerned Police

Station.

Let reply be called for <u>11.05.2020</u>.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

29.04.2020

1250

FIR No. 35/2017 Avinash Vs. State P.S. Mayapuri U/s 397/411/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. R. R. Jha, Remand Advocate for accused.

No report had been filed. Let a report be called.

Put up on 05.05.2020.

(Ankar Jain)

ASJ, (SFTC-01), FHC(West), Delhi

29.04.2020

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Bail Application No. 451/2020 FIR No. 132/2020 Sunil @ Jalku Vs. State P.S. Khyala U/s 304/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for accused.

Put up for consideration on 10.07.2020.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

29.04.2020

10/2



Bail Application No. 466 & 467 of 2020 FIR No. 81/2020 1. Dalip Pandita & 2. Sunita Pandita Vs. State P.S. Kirti Nagar U/s 432/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for accused.

Put up for consideration on 10.07.2020.

(Ankly Jain)

ASJ, (SFTC-01), THC(West), Delhi

29.04.2020

10/4.

Bail Application No. 484
FIR No. 157/2020
Mohd. Sannullah Vs. State
P.S. Nangloi
U/s 376/323/354/354A/506/509/34 IPC & 4/8/12 POCSO Act

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for accused.

Put up for consideration on 10.07.2020. Interim order to

continue till NDOH.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

Bail application no.: 313, 314 and 315/2020

FIR No. 322/2020

State Vs. 1. Bagh Chand @ Kala 2. Arjun 3. Mangli

P.S.: Mundka

U/s: 406/498A/34 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

None for the applicant/accused persons.

Put up for further proceedings on <u>09.07.2020</u>.

(Ankur Jain) ASJ, (SFTC-01), THC(West), Delhi

Bail application no.: 509/20

FIR No. 774/2019

State Vs. Salman @ Rijwan

P.S.: Nangloi

U/s: 326/307/506 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

None for the applicant/accused.

Put up for further proceedings on <u>09.07.2020</u>.

(Ankur Jain)

ASJ, (SFTC-01), TTC(West), Delhi 29.04.2020

Bail Application No. 514
FIR No. 133/2020
Gagan Gandhi @ Ishan Vs. State
P.S. Punjabi Bagh
U/s 420/34 IPC

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

None for accused.

Put up for consideration on 13.07.2020.

(Ankut Jain)

ASJ, (SFTC-01), FMC(West), Delhi



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Bail application no.: 441/2020

FIR No. 595/2019

State Vs. Rajan Babu @ Rajan Sharma

P.S.: Tilak Nagar

U/s: 376 IPC

29.04.2020

Present:

Sh. Subhash Chouhan, Ld. Addl. PP for State.

Sh. Rajiv Sharma, Ld. Counsel for the accused/applicant.

Part arguments on bail application heard. It transpires that prosecutrix is absent.

Let notice be issued to the prosecutrix through IO. Put up on

08.05.2020.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

FIR No. 393/2019 Surjit Singh Vs. State P.S. Khyala U/s 367/377 IPC r/s 4 POCSO Act

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. Sanjay Kumar, Ld. Counsel for applicant /accused.

At request of counsel for applicant, put up on 30.04.2020.

(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

29.04.2020

30/1

FIR No. 189/2017 Ramandeep Singh @ Sebi Vs. State P.S. Khyala U/s 376/377/506 IPC r/s 6 POCSO Act

29.04.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. Sanjay Kumar, Ld. Counsel for applicant /accused.

At request of counsel for applicant, put up on 30.04.2020.

ASJ, (SFTC-01), THC(West), Delhi 29.04.2020